

DIRECTORATE GENERAL OF FOREIGN TRADE DES-VI (FOOD & MISC)

Minutes of the meeting No. 01/14 of NC-VI held on 04.04.2013

Meeting No. 01/14 for the licensing year 2013-14 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 04.04.2013 under the Chairmanship of Sh. S.K.Samal. Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1	Sh. A.K.Ojha	A.D	MSME
2.	Sh. J.P.Maurya	AIA	MFPI
	Officer in attendance		
1	Sh. S.K. Panigrahi	EO	DGFT

The minutes of the earlier meeting No. 39/13 & 40/13 held on 21.03.2013 sent by e- mail to all members of the committee, were ratified by the members. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years as per para4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

1	01 Case No.:1/5/85-ALC3/2011	Party Name:AMRUT DISTILLERIES LTD	Meet No/Date:1/85-ALC3/4013 04.04.4013	Status:
	HQ File :01/85/050/00019/AM12/	RLA File :07/24/040/00001/AM12/	Lic.No/Date:0710078557 12.04.2011	Deferred
	The case was discussed in the meeting and committee noted the comments of DIPP furnished vide theiru.o.no716/2013-TSW/22 dated 14.2.2013 and it was decided to call the Industrial licence for manufacture of the subject goods.			

2	02 Case No.:5/29/85-ALC3/2011	Party Name:AMRUT DISTILLERIES LTD	Meet No/Date:1/85-ALC3/4013 04.04.4013	Status:
	HQ File :01/85/050/00162/AM12/	RLA File :07/24/040/00358/AM12/	Lic.No/Date:0710084590 12.12.2011	Deferred
	The case was discussed in the meeting and committee noted the comments of DIPP furnished vide theiru.o.no716/2013-TSW/22 dated 14.2.2013 and it was decided to call the Industrial licence for manufacture of the subject goods.			

3	03 Case No.:7/9/85-ALC3/2012	Party Name:KAMALA INTERNATIONAL	Meet No/Date:1/85-ALC3/4013 04.04.4013	Status:
	HQ File :01/85/050/00065/AM13/	RLA File :09/24/040/00573/AM12/	Lic.No/Date:0910051782 16.03.2012	Deferred
	The case was discussed in the meeting and committee decided to deferred the case as comments are awaited from the MFPI .			

4	04 Case No.:9/9/85-ALC3/2012	Party Name:KAMALA INTERNATIONAL	Meet No/Date:1/85-ALC3/4013 04.04.4013	Status:
	HQ File :01/85/050/00067/AM13/	RLA File :09/24/040/00574/AM12/	Lic.No/Date:0910051777 15.03.2012	Deferred
	The case was discussed in the meeting and committee decided to deferred the case as comments are awaited from the MFPI			

5	05	Party Name:SSK EXPORTS LTD	Meet No/Date:1/85-ALC3/4013 04.04.4013	Status:
	HQ File :01/85/162/177/AM13	RLA File :02/24/040/0058/AM13/	Lic.No/Date:0210179427 04.07.2012	Deferred
	The case was discussed in the meeting . Committee decided to remind Tea Board to expedite their comments. The case was deferred and to be placed before the committee on 16.5.2013.			

6	06	Party Name:SSK EXPORTS LTD	Meet No/Date:1/85-ALC3/4013 04.04.4013	Status:
	HQ File :01/85/162/178/AM13	RLA File :02/24/040/0071/AM13/	Lic.No/Date:0210179878 16.07.2012	Deferred
	The case was discussed in the meeting . Committee decided to remind Tea Board to expedite their comments. The case was deferred and to be placed before the committee on 16.5.2013.			

7	07	Party Name:WESTERN INDIA CASHEW CO. PVT. LTD	Meet No/Date:1/85-ALC3/4013 04.04.4013	Status:
	HQ File :01/85/50/0086/AM13	RLA File :32/24/040/009/AM13/	Lic.No/Date:3210054617 23.05.2012	Rejected
	The case was discussed in the meeting and it was noted that norms are already ratified by the committee in its meeting no 34 dated 31.1.2013 . The firm's request for removal of words <u>same grade, size and variety as imported</u> from the export product description was not agreed to by the committee, as the said expression ensures accountability of import items..			

8	08	Party Name:WESTERN INDIA CASHEW CO. PVT. LTD	Meet No/Date:1/85-ALC3/4013 04.04.4013	Status:
	HQ File :01/85/50/0108/AM12	RLA File :32/24/040/0019/AM12	Lic.No/Date:3210049770 07.09.2011	Rejected
	The case was discussed in the meeting and it was noted that norms are already ratified by the committee in its meeting no 34			

dated 31.1.2013 . The firm's request for removal of words same grade, size and variety as imported from the export product description was not agreed to by the committee, as the said expression ensures accountability of import items..

9	09	Party Name:WESTERN INDIA CASHEW CO. PVT. LTD	Meet No/Date:1/85-ALC3/4013 04.04.4013	Status:
	HQ File :01/85/50/126/AM13	RLA File :32/24/040/0038/AM13/	Lic.No/Date:3210057487 28.09.2012	Rejected
	The case was discussed in the meeting and it was noted that norms are already ratified by the committee in its meeting no 34 dated 31.1.2013 . The firm's request for removal of words <u>same grade, size and variety as imported</u> from the export product description was not agreed to by the committee, as the said expression ensures accountability of import items..			

10	10	Party Name:DSM NUTRITIONAL PRODUCTS INDIA PVT. LTD	Meet No/Date:1/85-ALC3/4013 04.04.4013	Status: Deferred
	HQ File :01/85/162/221/AM13 RA File: 03/94/40/441/AM13	Grant of Advance Authorisation under para 4.4.2 of HP, Vol.I for export of 'ROVIMIX OVN AMRT BRO-B VITAMIN PREMIX		
	The case was discussed in the meeting . Committee decided to seek following information from the firm as per the Department of pharmaceuticals O.M No 35021/05/2013-PI 9Norms 0 dated 1.4.2013 as under :- 1. Amend the application with proper HS Codes for export/ import items 2. Copy of drug manufacturing licence for their export product <u>as storage</u> The case was deferred and to be placed before the committee on 16.5.2013.			

11	11	Party Name:DSM NUTRITIONAL PRODUCTS INDIA PVT. LTD	Meet No/Date:1/85-ALC3/4013 04.04.4013	Status: Deferred
	HQ File :01/85/162/222/AM13 RA File: 03/94/40/440/AM13	Grant of Advance Authorisation under para 4.4.2 of HP, Vol.I for export of 'ROVIMIX OVN AMRT BRO-A VITAMIN PREMIX		
	The case was discussed in the meeting . Committee decided to seek following information from the firm as per the Department of pharmaceuticals O.M No 35021/03/2013-PI (Norms) dated 1.4.2013 as under :- 1. Amend the application with proper HS Codes for export/ import items 2. Copy of drug manufacturing licence for their export product <u>as storage</u> The case was deferred and to be placed before the committee on 16.5.2013.			

12	12	Party Name:DSM NUTRITIONAL PRODUCTS INDIA PVT. LTD	Meet No/Date:1/85-ALC3/4013 04.04.4013	Status: Deferred
	HQ File :01/85/162/223/AM13 RA File: 03/94/40/513/AM13	Grant of Advance Authorisation under para 4.4.2 of HP, Vol.I for export of 'ROVIMIX OVN AMRT LAYER-B VITAMIN PREMIX		
	The case was discussed in the meeting . Committee decided to seek following information from the firm as per the Department of pharmaceuticals O.M No 35021/02/2013-PI (Norms) dated 1.4.2013 as under :- 1. Amend the application with proper HS Codes for export/ import items 2. Copy of drug manufacturing licence for their export product <u>as storage</u> The case was deferred and to be placed before the committee on 16.5.2013.			

13	13	Party Name:DSM NUTRITIONAL PRODUCTS INDIA PVT. LTD	Meet No/Date:1/85-ALC3/4013 04.04.4013	Status: Deferred
	HQ File :01/85/162/224/AM13 RA File: 03/94/40/595/AM13	Grant of Advance Authorisation under para 4.4.2 of HP, Vol.I for export of 'ROVIMIX OVN ABFL CP-F IN 30300202		
	The case was discussed in the meeting . Committee decided to seek following information from the firm as per the Department of pharmaceuticals O.M No 35021/06/2013-PI (Norms) dated 1.4.2013 as under :- 1. Amend the application with proper HS Codes for export/ import items 2. Copy of drug manufacturing licence for their export product <u>as storage</u> The case was deferred and to be placed before the committee on 16.5.2013.			

14	14	Party Name:DSM NUTRITIONAL PRODUCTS INDIA PVT. LTD	Meet No/Date:1/85-ALC3/4013 04.04.4013	Status: Deferred
	HQ File :01/85/162/225/AM13 RA File: 03/94/40/512/AM13	Grant of Advance Authorisation under para 4.4.2 of HP, Vol.I for export of 'ROVIMIX OVN AMRT LAYER-AVITAMIN PREMIX		
	The case was discussed in the meeting . Committee decided to seek following information from the firm as per the Department of pharmaceuticals O.M No 35021/04/2013-PI (Norms) dated 1.4.2013 as under :- 1. Amend the application with proper HS Codes for export/ import items 2. Copy of drug manufacturing licence for their export product <u>as storage</u>			

The case was deferred and to be placed before the committee on 16.5.2013.

15	15 Case No.:12/36/85-ALC3/2011	Party Name:M & B ENGINEERING LIMITED	Meet No/Date:1/85-ALC3/4013 04.04.4013	Status:
	HQ File :01/85/050/00215/AM12/	RLA File :08/24/040/00231/AM12/	Lic.No/Date:0810107889 18.01.2012	Deferred
	The case was discussed in the meeting and it was noted that information called from the firm vide letter No 01/85/050/00125/AM12/DESVI dated 25.9 .2012 followed by reminders dated 26.12.12 and 12.3.2013 is not received. Committee decided to remind the firm for submission of requisite information. The case was deferred and to be placed before the committee on 16.5.2013.			

16	16 Case No.:3/20/85-ALC3/2012	Party Name:ARJUNA NATURAL EXTRACTS LIMITED	Meet No/Date:1/85-ALC3/4013 04.04.4013	Status:
	HQ File :01/85/050/00119/AM13/	RLA File :10/24/040/00043/AM13/	Lic.No/Date:1010050991 23.08.2012	Rejected.
	The case was discussed in the meeting and it was noted that no reply is received from the firm even after issue of two reminders dated 26.12.2012 and 12.3.2013.Hence committee decided to reject the case.			

17	17 Case No.:8/14/85-ALC3/2012	Party Name:INDUSTRIAL FOAMS PVT LTD	Meet No/Date:1/85-ALC3/4013 04.04.4013	Status:

	HQ File :01/85/050/00097/AM13/	RLA File :05/23/040/00085/AM13/	Lic.No/Date:0510327363 14.06.2012	Deferred
	The case was discussed in the meeting and it was noted that information called from the firm as per DIPP letter dated 17.2.2013 is awaited. Committee decided to remind the firm for submission of requisite information. The case was deferred and to be placed before the committee on 16.5.2013.			

18	18 Case No.:5/20/85-ALC3/2012	Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:1/85-ALC3/4013 04.04.4013	Status:
	HQ File :01/85/050/00121/AM13/	RLA File :34/24/040/00122/AM13/	Lic.No/Date:3410034795 06.08.2012	Deferred
	The case was discussed in the meeting and it was noted that information called from the firm on indigenous inputs has not been received so far . Committee decided to issue last reminder to the firm for submission of information by 22.4.2013.The case was deferred and to be placed before the committee on 2.5.2013.			

19	19 Case No.:1/26/85-ALC3/2012	Party Name:BIOMAX LIFE SCIENCES LIMITED	Meet No/Date:1/85-ALC3/4013 04.04.4013	Status:
	HQ File :01/85/050/00135/AM13/	RLA File :09/24/040/00144/AM13/	Lic.No/Date:0910053464 09.08.2012	Deferred
	The case was discussed in the meeting and it was noted that comments are awaited from the AYUSH. Committee decided to remind the AYUSH to expedite their comments. The case was deferred and to be placed before the committee on 16.5.2013.			

20	20 Case No.:11/29/85-ALC3/2011	Party Name:ARISTO TEXCON PVT.LTD.	Meet No/Date:1/85-ALC3/4013 04.04.4013	Status:
	HQ File :01/85/050/00168/AM12/	RLA File :02/24/040/00167/AM12/	Lic.No/Date:0210171096 19.12.2011	Rejected
	The case was discussed in the meeting and it was noted that communications dated 29.1.2013 and 26.2.2013 seeking information from the firm has come back undelivered twice. Hence committee decided to bring it to the notice of the concerned RA and decided to reject the case.			

21	21 Case No.:21/36/85-ALC3/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:1/85-ALC3/4013 04.04.4013	Status:
	HQ File :01/85/050/00166/AM11/	RLA File :10/24/040/00090/AM11/	Lic.No/Date:1010041340 05.01.2011	Deferred
	The case was discussed in the meeting and MFPI has been requested to furnish their fresh comments in the light of the firm's letter dated 21.11.2012 .The case was deferred and to be placed before the committee on 16.5.2013.			

22	22 Case No.:17/2/85-ALC3/2012	Party Name:LEMNIS LIGHTING INDIA PRIVATE LIMITED	Meet No/Date:1/85-ALC3/4013 04.04.4013	Status:
	HQ File :01/85/050/00017/AM13/	RLA File :05/23/040/00473/AM12/	Lic.No/Date:0510319156 01.03.2012	Rejected
	The case was discussed in the meeting and committee decided to reject the case as no reply / information has been furnished by the firm despite two reminders dated 13.12.2012 and 12.3.2013..			

23	23 Case No.:3/7/85-ALC3/2012	Party Name:PUSHPAM FOODS AND BEVERAGES PRIVATE LIMITED	Meet No/Date:1/85-ALC3/4013 04.04.4013	Status:
	HQ File :01/85/050/00046/AM13/	RLA File :31/83/040/00019/AM13/	Lic.No/Date:3110054409 23.05.2012	Deferred
	The case was discussed fin the meeting It was noted that information furnished by the firm has been forwarded to MFPI on 26.12.2012.The representative of MFPI was requested to expedite their comments. The case was deferred and to be placed before the committee on 16.5.2013.			

24	24	Party Name:NEWBY TEAS OVERSEAS PVT.LTD	Meet No/Date:1/85-ALC3/4013 04.04.4013	Status:
	HQ File :01/85/162/180/AM13	RLA File :02/24/40/0052/AM13	Lic.No/Date:0210178765 20.06.2012	Deferred
	The case was discussed in the meeting and it was noted that comments of PC II(A) regarding packing policy has not been received. Committee decided to issue a reminder to PC II (A) for their comments from Chairman's level. The case was deferred and to be placed before the committee on 16.5.2013.			

25	25 Case No.:1/36/85-ALC3/2012	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:1/85-ALC3/4013 04.04.4013	Status:
	HQ File :01/85/050/00169/AM13/	RLA File :09/24/040/00502/AM13/	Lic.No/Date:0910054980 08.02.2013	Deferred
	The case was discussed in the meeting and it was decided to refer the case to Department of C&PC for their comments. The case was deferred and to be placed before the committee on 16.5.2013.			

26	26 Case No.:25/2/85-ALC3/2012	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:1/85-ALC3/4013 04.04.4013	Status:
	HQ File :01/85/050/00025/AM13/	RLA File :09/24/040/00429/AM12/	Lic.No/Date:0910051657 09.03.2012	Deferred
	The case was discussed in the meeting and it was noted that comments are awaited from MFPI. Committee decided to deferred the case and place before the committee after two weeks.			

27	27 Case No.:7/25/85-ALC3/2012	Party Name:TASTE L FINE FOOD PRIVATE LIMITED	Meet No/Date:1/85-ALC3/4013 04.04.4013	Status:
	HQ File :01/85/050/00133/AM13/	RLA File :03/95/040/00255/AM13/	Lic.No/Date:0310706518 28.08.2012	Deferred
	The case was discussed in the meeting and committee decided to remind the firm to furnish the requisite information as required by MFPI. The case was deferred and to be placed before the committee on 16.5.2013.			

28	28	Party Name:LUBRIZOL ADVANCED MATERIALS INDIA PVT. LTD	Meet No/Date:1/85-ALC3/4013 04.04.4013	Status:
	HQ File :01/85/162/126/AM11	Fixation of wastage norms for export of Cassia gum Powder against import of cassia gum or		

Cassia Split.

The case was discussed in the meeting and committee decided to deferred the case as comments are awaited from MFPI.

29	29 Case No.:7/13/85-ALC3/2011	Party Name:HINDUSTAN GUM & CHEMICALS LTD	Meet No/Date:1/85-ALC3/4013 04.04.4013	Status:
	HQ File :01/85/050/00066/AM12/	RLA File :33/24/040/00005/AM12/	Lic.No/Date:3310018814 17.06.2011	Withdrawn
	RA , Panipat vide their letter No. 33/24/040/00005/AM 12 dated 15.3.2013 has informed that firm has deposited the full duty + Interest against the import made against the said Advance licence and not interested to export and above advance licence kept in the record of the office. Hence committee decided to treat the case as closed in view of the above stated letter of RA.			

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3	03 Case No.:7/9/85-ALC3/2012	Party Name:KAMALA INTERNATIONAL	Meet No/Date:1/85-ALC3/4013 04.04.4013	Status:
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HQ File :01/85/050/00065/AM13/

RLA File :09/24/040/00573/AM12/

Lic.No/Date:0910051782
16.03.2012

Approved

The case was discussed in the meeting in the light of firms reply dated 07.3.2013 and written comments furnished by MFPI vide their letter No. 21/DGFT/2012 dated 04.4.2013. It was decided that the description of export product needs a modification in the light of what has been stated by the applicant. Accordingly committee decided to describe export product as "wafers ,wafer rolls ,wafer pillows, Barz and wafer cups filled with chocolate(Chocolate will comprise 30 % of the weight of the export product). The committee decided to fix the ad-hoc norms in the light of the said written comments of MFPI with the aforesaid description of the final product as under:-

Export Item	Qty.	Import Item	Qty
Wafers ,wafer rolls ,wafer pillows, Barz and wafer cups filled with chocolate. (Chocolate will comprise 30 % of the weight of the export product)	2,00,000.00 kg	1.sugar	60,000.00kg
		2.salt	2000.00kg
		3.RelevantFood flavour	20.00kg
		4.Cocoa powder	10,000.00kg
		5.Cocoa mass	10,000.00kg
		6.Hazelnut paste	2000.00kg
		7.Cocoa Butter Fractionated	2000.00kg
		8Vegetable Fat.	30,000.00kg
		9.Aluminium metalised BOPP	As per policy for packing materials
		10.Paper and paper Board	As per policy for packing materials

RA may take consequential action as per policy / procedure.

4

04 Case No.:9/9/85-ALC3/2012	Party Name:KAMALA INTERNATIONAL	Meet No/Date:1/85-ALC3/4013 04.04.4013	Status:
HQ File :01/85/050/00067/AM13/	RLA File :09/24/040/00574/AM12/	Lic.No/Date:0910051777 15.03.2012	Approved
The case was discussed in the light of the written comments furnished by the MFPI vide their letter No. 21/DGFT/ 2012 dated 04.04.2013.It was decided to describe the export product as “ Chocolate filled / chocolate coated wafers” to account for imported cocoa products. Accordingly the committee decided to fix the following ad-hoc norms in the light of said written comments of MFPI .			
Export Item	Qty.	Import Item	Qty.
Chocolate filled / Chocolate coated wafers	8,00,000.00 kg	1.Maيدا	2,00,000.00 kg
		2.Sugar	2,40.000.00kg
		3.Starch	8000.00kg
		4.Salt	800.00kg
		5. Relevant .Food Flavour	80.00kg
		6.Cocoa powder	40,000.00kg
		7. Cocoa Mass	40,000.00kg
		8.Hazzlenut Paste	8000.00kg
		9.Cocoa Butter	8000.00kg
		10. Fractionated Vegetable Fats	80,000.00kg
		11.Aluminium metalised BOPP	As per policy for packing materials
		12.Paper and paper Board	As per policy for packing materials
RA may take consequential action as per policy / procedure.			

26

26	Case No.:25/2/85-ALC3/2012	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:1/85-ALC3/4013 04.04.4013	Status:
	HQ File :01/85/050/00025/AM13/	RLA File :09/24/040/00429/AM12/	Lic.No/Date:0910051657 09.03.2012	Approved
The case was discussed in the meeting and committee decided to approve the norms as per the written comments furnished by the MFPI vide their letter No. 21/DGFT/2012 Dated 04.4.2013 as under :-				
	Export Item	Qty.	Import Item	Qty.
	Chocolate filled or chocolate coated wafers	2,00,000.00kg	1.Sugar	60,000.00kg
			2.Starch	1900.00kg
			3Maida	50,000.00kg
			4.Fractionated Vegetable Fat	30,000.00kg
			5.Lecithin	1000.00kg
			6.Condensed Milk.	18,000.00kg
			7.Cocoa Mass	10,000.00kg
			8. Malto Dextrin	4,000.00kg
			9.PGPR	200.00kg
			10.Ethyl Vanillin	20.00kg
			11. Salt	199.00kg
			12.Aluminium Metalised BOPP.	As per packing policy
			13.Paper and paper product.	As per packing policy.
RA may take consequential action as per policy/ procedure.				

